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CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench, New Delhi.

O.A. No.225/89

New Delhi, This the 16th Day of February 1994.

Hen ble Shri C.J. Rey, Member (J)

Hen'ble Shri P.T. Thiruvengadam, Member (A)

1. Shri Ram Pal Singh
5/e Shri Gekul Singh
r/e C/e P.S Gandhi Nagar
Barrack Ne.2, Delhi
(Head Censtable No.523/PCR)
Old Ne.ASI No.70/N)

.. Applicant

By None

Varaus

- 1: Commissioner of Police Pelice Headquarters
 New Delhi 110002.
- 2. Deputy Commissioner of Police East District, Dolhi.
- Delhi Administration
 Through the Home Secretary
 Delhi Administration, Delhi.
- 4. Union of India
 Through the Lt.Governor/
 Administration, Union
 Teritory of Delhi, Delhi.

..Respondents

By Advecate Shri O.N. Trisal

ORDER(Oral)

Han'ble Shri C.J. Rey, Member(J)

1. The applicant ASI of Pelics working with the respondent filed this OA challenging the dimpugned orders Annexure I, Annexure +2 and Annexure -3 i.e. the Punishment order, the Appellate Order and the Review Order respectively claiming consequential benefits. The applicant alleges that he was implicated on false and baseless case and chargesheet was issued to him on baseless charges. The applicant attaches Annexure A-4, the commendation certificate given to him, A-5 summary of allegations, A-6 capy of list of witnesses before the Enquiry officer, A-8 capy of charge framed and his reply at A9.



- After helding enquiry, the enquiry efficer filed his repert and a shaw cause notice was given to the applicant by the Deputy Commissioner of Police, East District for Which the applicant filed a reply also. After that the Deputy Commissioner of Police passed the impugned order of reduction in rank from the post of A.S.I to that of the Head Constable vide his order dated 17.11.86, copy of which is placed at Annexure -3. Against this order, the applicant filed another appeal to the Additional Commissioner of Pelice, Delhi Range vide Annexure -2. The applicant also filed a review petition an 28.9.87 to the Commissioner of Police and it was rejected by the Commissioner of Police vide Annexure A-1. The respondents have filed a counter stating that while he was posted at Police Station Gandhi Nagar he took recourse to various tactics to harass certain people with malafide intention during the investigation of case FIR No.472 dated 16.12.82 under section 380 IPC Police Station, Gandhi Nagar, Delhi. It was also alleged that the applicant arrested one accused en 2.3.1983 and get a compremise dene tosattle the matter between/parties. Finally he arrested the accused Shri Daulat Ram but no stolen property was revovered at his instance and in the process the applicant has demanded Rs. 1000 from the accused party and finally accepted Rs.500 as illegal gratification.
- Therefore a Departmental Enquiry under Section 21 of Delhi Police Act 1978 was initiated against him. We have seen the departmental enquiry file.
- The short point for consideration is that the applicant is entitled for the relief claimed by him as mentioned supra. It is admitted by the applicant himself that all decuments are given to him and that he has participated in the Enquiry. On the order sheet of the Departmental enquriy file on various dates several/steps have been taken in accordance with law and other

signature of the applicant was obtained. Shri Bhim Singh

was appointed as Enquiry Officer and the charges that were framed against him is reproduced below:-

. "It is alleged against ASI Rampal Singh No.80/N that while investigating case FIR No.472 dated 16.12.82 under section 380 IPC P.S. Gandhi Nagar, Delhi, he tesk resourse to various tasties to harass S/Sh Daulat Ram r/e Village Dhikeli, Distt, Meerat, U.P. and Harsharan Singh r/o Murad Nagar, Distt. Gaziabad, U.P. (both named in the FIR) with malafide He visited their residences in U.P., intentiens. a couple of times before offecting their actual arrests on 2.3.85 and 19.4.83 respectively but did net senduet the house search. Similarly, he joined them in the investigation time and again for days tage ther yet he neither effected their arrests nor absolved them of the charge pressurise them to make a compromise with Sh. Khazan Singh, thecomplainant of the case. On 9.1.83 he actually get offected a written compremise at the residence of Shri Khazan Singh in the presence of witnesses for Rs. 6000/which were to be paid to Shri Khazan Singh by the alleged party. He also demanded Rs.5000/- to help them in the matter and threatend for dire sensequences in ease his demand was not accepted.

When ASI Rampal Singh realised that the demand of money will not be met, he arrested Shri Daulat Ram on 2.3.83 and conducted search of his house in Village Dhakali, On 4.3.83 on the basis of two false confessional statements of Shri Daulat Ram recorded by him. Howevernot a single item of alleged stelen preperty was recovered. ASI Rampal Singh then expressed his desired to take Shri Bualat Ram to his in-laws on the protext of searching Harsharan Singh, the other occused and the stelen property. When requested not to humilate them in that manner be put forward his demand for Rs.1000/- and finally accepted Rs.500/- as illegal gratification.

The above tastics of harassments and intentional emission and commission during the discharge of efficial function with malafide intentions on the part of ASI Rampal Singh No.80/N amounts to grave miscenduct and unbecoming of a police officer. He has also failed to maintain absolute integrity and thus he has rendered himself liable to be dealt with u/s 21 of the Delhi Police Act, 1978.

the departmental presendings is that the presentian witnesses are interested and their evidence should not be believed.

There is no presumption that the presentian witnesses speak falsaheed. The respondents have taken a ground in the counter that the applicant has also cross-examined the presentian witnesses. In departmental presentings the prependerence of prebabilities are sufficient. But in a criminal case, the case should be proved beyond a reasonable doubt. Since it is a departmental precedings we held that

prependerence probabilities are sufficient and the presecution witness could be believed if there are sufficient facts and circumstances correborating their evidence. We have perused the records and the departmental precedings. That apart we can not call all the presecution witnesses as interested witnesses. The Department has already taken a lenient view and we do not propose to interefere in the matter. We feel that the applicant had not made out any case and the case is dismissed as devoid of merits.

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(P.T. THIRUVENGADAM)
Member(A)

(C.J. ROY) Member(J)

LCP